

Limited, Bangalore, for the year 1971-72.

(ii) Annual Report of the Hindustan Machine Tools Limited, Bangalore, for the year 1971-72 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library See No. LT-5557/73]

STATEMENT OF CASES IN WHICH LOWEST TENDERS WERE NOT ACCEPTED BY INDIA SUPPLY MISSION, LONDON AND INDIA SUPPLY MISSION, WASHINGTON

THE MINISTER OF SUPPLY (SHRI SHAIINAWAZ KHAN): I beg to lay on the Table a statement of cases in which lowest tenders have not been accepted by the India Supply Mission London and India Supply Mission, Washington for the half year ending the 30th June 1973 [Placed in Library See No LT-5558/73].

REVIEW AND ANNUAL REPORT OF NATIONAL MINERAL DEVELOPMENT CORPORATION LTD., NEW DELHI FOR 1971-72

THE DEPUTY MINISTER IN THE MINISTRY OF STEEL AND MINES (SHRI SUBODH HANSDA) I beg to lay on the Table a copy each of the following papers. (Hindi and English versions) under sub section (1) of section 619A of the Companies Act, 1956 —

(i) Review by the Government on the working of the National Mineral Development Corporation Limited, New Delhi, for the year 1971-72.

(ii) Annual Report of the National Mineral Development Corporation Limited, New

Delhi, for the year 1971-72 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-5559/73].

NOTIFICATIONS UNDER CONTRACT LABOUR (REGULATION AND ABOLITION) ACT, ANNUAL REPORT ON WORKING OF EMPLOYEES' PROVIDENT FUND AND FAMILY PENSION SCHEMES, AND EMPLOYEES PROVIDENT FUND (THIRD AMENDMENT) SCHEME, 1973

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR AND REHABILITATION (SHRI G VENKATASWAMY) I beg to lay on the Table —

(1) (a) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 5 of the Contract Labour (Regulation and Abolition) Act, 1970 —

(i) The Contract Labour (Regulation and Abolition) Central (Amendment) Rules, 1972, published in Notification No. G.S.R. 1649 in Gazette of India dated the 30th December, 1972.

(ii) The Contract Labour (Regulation and Abolition) Central (Amendment) Rules, 1973, published in Notification No. G.S.R. 200 in Gazette of India dated the 24th February, 1973

(iii) The Contract Labour (Regulation and Abolition) Central (Amendment) Rules, 1973, published in Notification No. G.S.R. 600 in Gazette of India, dated the 2nd June, 1973.

- (b) A statement (Hindi and English versions) showing reasons for delay in laying the Notifications mentioned at (i) and (ii) above. [Placed in Library. See No. LT-5560/78].
- (2) A copy of the Annual Report (Hindi and English versions) on the working of the Employees' Provident Fund and Family Pension Schemes, 1952 for the year 1971-72 [Placed in Library. See No. LT-5561/73].
- (3) A copy of the Employees' Provident Fund (Third Amendment) Scheme, 1973 (Hindi and English versions) published in Notification No. G.S.R. 843 in Gazette of India dated the 4th August, 1973, under sub-section (2) of section 7 of the Employees' Provident Funds and Family Pension Fund Act, 1952. [Placed in Library. See No. LT-5562/73]

12.27 hrs.

**MESSAGES FROM RAJYA SABHA**

**SECRETARY:** Sir, I have to report the following messages received from the Secretary of Rajya Sabha:—

- (i) "I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on Thursday, the 23rd August, 1973, adopted the following motion in regard to the Committee on the Welfare of Scheduled Castes and Scheduled Tribes:—

**MOTION**

"That this House concurs in the recommendation of the Lok Sabha that a Committee of both the Houses to be called

the 'Committee on the Welfare of Scheduled Castes and Scheduled Tribes' be constituted for the purposes set out in the motion adopted by the Lok Sabha at its sitting held on the 13th August, 1973 and communicated to this House, and resolves that this House do join in the said Committee and proceed to elect, in accordance with the system of proportional representation by means of the single transferable vote and by secret ballot, ten members from among the members of the House to serve on the said Committee."

2 I am further to inform the Lok Sabha that in pursuance of the above motion, the following Members of the Rajya Sabha have been duly elected to the said Committee:—

1. Dr. Z A. Ahmad
2. Shri Todak Basar
3. Shri Jamnalal Berwa
4. Shri N P. Chaudhari
5. Shri Kalyan Chand
6. Shri N. H. Kumbhare
7. Shri Bhaya Ram Munda
8. Shri Sundarmani Patel
9. Miss Saroj Purshottam Khaparde
10. Shri Shyam Lal Yadav."

(ii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (Railways) No. 3 Bill, 1973, which was passed by the Lok Sabha at its sitting held on the 23rd August, 1973 and transmitted to the Rajya Sabha for its recommendations and to state that this House has no